



# CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,  
Nauroji Nagar, New Delhi-110029

Petition No. 436/TL/2024

Dated: 21.1.2025

## NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by **POWERGRID Vataman Transmission Limited**, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016 for the grant of a separate RTM Transmission License to **POWERGRID Vataman Transmission Limited** for "Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/C line of InSTS" under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission project'). The scope of the project for which a transmission licence has been sought is as under:

**Transmission Scheme: "Implementation of 2 nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/C line of InSTS"**

Sr. No.	Scope of the Transmission Scheme	Capacity/ km	Implementation timeframe
1.	Implementation of 02 no. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra- Vataman 765 kV D/C line of InSTS	765 kV bays (including associated tie bays)- 2 nos.	31.7.2027 (refer note a.)
<b>Total Estimated Cost:</b>			<b>Rs 70.96 crores</b>

*Note: a. Implementation timeframe has been aligned with GETCO's requirement for 02 nos 765 kV line bays at Vataman S/s for termination of Saurashtra- Vataman 765 kV line.*

2. The Central Transmission Utility of India Limited vide its letter dated 6.11.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 30.12.2024 in Petition No. 436/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **POWERGRID Vataman Transmission Limited** before the Commission can be accessed at the [www.powergrid.in/subsidiaries](http://www.powergrid.in/subsidiaries) or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 4.2.2025 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 6.2.2025. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary